

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
JALDHAKA COLD STORAGE PRIVATE LIMITED
OPERATING IN AGRO, TRANSPORT AND LOGISTICS AT WEST BENGAL
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board
of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S JALDHAKA COLD STORAGE PRIVATE LIMITED. with PAN: AABCJ4185F & CIN: U45206WB1997PTC084940
2.	Address of the registered office	G.T. Road, Pandua Hooghly Pandua - 712149, West Bengal
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	GT Road, Pandua Hooghly - 712149, West Bengal
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	4,89,90,895/- as per the Balance Sheet of FY 2024-2025
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same may be obtained by emailing the undersigned, following which it shall be provided by the RP via email.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same may be obtained by emailing the undersigned, following which it shall be provided by the RP via email.
10.	Last date for receipt of expression of interest	01.07.2026
11.	Date of issue of provisional list of prospective resolution applicants	11.07.2026
12.	Last date for submission of objections to provisional list	16.07.2026
13.	Date of issue of final list of prospective resolution applicants	26.07.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31.07.2026
15.	Last date for submission of resolution plans	30.08.2026
16.	Process email id to submit Expression of Interest	cirp.jcspvtltd2026@gmail.com

DISCLAIMER: The Cold Storage, Property, Plant and Equipment of the Corporate Debtor have already been auctioned by the Secured Financial Creditor, namely UCO Bank, vide Auction Letter dated 12.03.2025 in favour of M/s Jaldhaka Himgarh Private Limited (Purchaser).

Accordingly, the Resolution Professional is issuing the present Form G for inviting two separate Expressions of Interest ("EOIs"): (i) one EOI in respect of the Corporate Debtor excluding the Residential Flats and the aforesaid auctioned assets; and (ii) another EOI in respect of the Residential Flats of the Corporate Debtor, in accordance with Regulation 36A(1A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

It is further clarified that a single Prospective Resolution Applicant may submit EOIs for both categories, or separate applicants may independently submit EOIs for either category, as the case may be.

It is pertinent to mention that Form G in respect of M/s Jaldhaka Cold Storage Private Limited was earlier issued on 01.06.2026. The present Form G is being issued consequent upon the extension of timelines and shall be read in continuation of the earlier Form G dated 01.06.2026.

SD/-**Chandradeep Kumar****Resolution Professional****IBBI/IPA-002/IP-N01331/2025-26/14570****AFA VALID UPTO 31.12.2026****Registered Address:** Shahari, Parwalpur, Nalanda, Bihar-803114

A-1/228, Basement, Safdarjung Enclave, New Delhi-110029

For Jaldhaka Cold Storage Private Limited**Process Email:** cirp.jcspvtltd2026@gmail.com**Registered Email ID:** ip.chandradeep2025@gmail.com**Date:** 17.06.2026**Place:** New Delhi

UK TRADE DEAL LOGJAM

India pushes for an end to \$900-mn steel quota

RAVI DUTTA MISHRA
New Delhi, June 16

INDIA IS PUSHING for a steel quota in the UK market worth nearly \$900 million under the bilateral free trade agreement (FTA) signed in July 2025 in a bid to resolve the ongoing row over steel curbs announced by the UK, it has been learned.

This has delayed implementation of the trade deal even though negotiations were concluded a year ago.

The move comes after the Indian steel industry flagged that the quotas announced by the UK would end up limiting even the current levels of Indian steel and products exports despite the FTA, and asked the government to at least ensure a quota equivalent to the three-year average of India's steel and steel products exports to the UK.

Government officials have said that India will move to curb Scotch whisky as a retaliatory measure if Indian interests are hurt. "Our quota needs to be at least the average of the last three years' exports. The quota announced by the UK, which is set, is far below that level, and the steel industry will end up suffering despite the FTA. The industry would end up taking a large



Industrial exports to the UK are facing two major regulatory impediments, even after concluding trade negotiations

hit in at least 6 categories where we have a significant export interest. Our exports are far higher than their proposed quota," a source said.

Industrial exports to the UK are facing two major regulatory impediments, even after concluding the trade negotiations. Officials said the immediate worry is the steel quota because it comes into effect on July 1. It will be followed by the UK's Carban Border Adjustment Mechanism (CBAM) set to come into effect on January 1, 2027.

A query emailed to the Ministry did not elicit a response.

Under the CBAM regulation, the UK will place a carbon price on some of the most emissions-intensive industrial

goods imported to the UK — covering the aluminium, cement, fertiliser, hydrogen, and iron & steel sectors — which are considered at risk of carbon leakage. But the scope will increase going forward.

"The sectoral and product-level scope of the CBAM will be kept under review beyond 2027 as new evidence comes to light to reflect changes to carbon leakage risk, as well as methodological and technological advances," a UK government statement read.

India's exports of iron and steel and their products to the UK, stood at \$893.4 million in FY26, accounting for a significant share of \$1.3.4 billion in total merchandise exports to the UK.

Invest in startups now, Goyal tells India Inc

FE BUREAU
New Delhi, June 16

COMMERCE AND INDUSTRY Minister Piyush Goyal on Tuesday asked Indian corporates and venture funds to start investing in local startups before it is too late. "India family offices, Indian investors, Indian corporates. All have to come into action. The ecosystem is ready. Our startups are doing some phenomenal work," he said at the closing ceremony of Bharat Innovates at Nice in France.

To industry leaders, the minister said they should co-develop and co-manufacture with the startups "so that India



Goyal becomes your launchpad but global market becomes your destination

Established Indian companies have largely stayed on the sidelines as the country witnessed the start-up boom. The vast majority of startup fund-

ing came from private institutional capital like SoftBank, Tiger Global and Sequoia and they have walked away with the gains.

"There are tried and tested models in India. The market is large. The government will help you connect to the market. The policy framework is available. We are open to ideas on that front too. Invest in the future India. Offers to the world," he added.

Goyal said India will provide technology leadership to the world and asked Indians working around the world in technology and innovation to return to India to take advantage of the available opportunities.

STATE BANK OF INDIA

Retail Asset Small & Medium Enterprises Centre, Durgapur
City Centre Br. Premises, 2nd Floor City Centre, Durgapur-713216
Paschim Bardhaman, West Bengal

CAR SALE

Notice is hereby given to the public that the below described car will be sold on "AS IS WHERE IS" basis. Sealed quotations are invited from persons intending to buy the following car to be sold from STATE BANK OF INDIA, "Retail Asset Small & Medium Enterprises Centre, Durgapur, Correspondence address for sending sealed quotations is "State Bank of India, Retail Asset Small & Medium Enterprises Centre, Durgapur, City Centre Br. Premises, 2nd Floor City Centre, Durgapur-713216, Paschim Bardhaman, West Bengal". Last date and time to submit quotation: **18.06.2026 up to 12.00 noon**, Date and time of opening quotation: **18.06.2026 at 04.00 p.m.** For earnest money, Demand Draft (DD) should be in favour of "STATE BANK OF INDIA" payable at Durgapur.

Reg. No.	Model & Type	Engine No.	Chasis No.	Reserve Price
WB 39 E 9432	RENAULT KWID CLIMBER MT MY24	B4DJ423E017768	MEEBBA001R885931	Rs. 4,58,996.00

Vehicle is registered in the name of Mr. Rajesh Prasad, C/o Mr. Suresh Prasad, 15 A/12 Street No. 1, Bidhanagar, Durgapur-713212, A/c No. 4429556694

NB:- Earnest money will be adjustable for the successful bidder otherwise refundable.

Date : 17.06.2026 Place : Durgapur, Paschim Bardhaman Authorised Officer, SBI

Hunt for rare earth reaches Russia

NEHA ARORA
New Delhi, June 16

INDIAN MINER IREL is in talks with Rosneft to source rare earth samples from Tomtor, the Siberian deposit acquired by the Russian oil producer last year, as New Delhi seeks to secure supplies of critical minerals dominated by China, a source said.

The talks are taking place through government channels, said the source, adding that the samples would be processed in India before being shipped to Russia.

India is keen to study the mineral composition of the deposit before considering deeper engagement, said the source, who has knowledge of the matter and spoke on the condition of anonymity as the discussions are confidential.

State-backed IREL is at the forefront of India's global outreach to secure rare earth supplies to meet rising domestic demand and win itself off dependence on China, with ties between the two neighbours remaining frosty.

IREL, India's Department of Atomic Energy, which oversees the state miner, the foreign ministry, the mines ministry and Rosneft did not

respond to Reuters' requests for comment.

Tomtor is located in Russia's Siberian region of Yakutia and is considered one of the world's largest undeveloped rare earth deposits.

The United States has imposed sanctions targeting Russia's energy sector, with measures affecting Rosneft and Lukoil, to pressure Moscow over the war in Ukraine.

Rare earth elements are critical for making permanent magnets used in electric vehicle motors and a range of other clean energy and defence applications.

In November, New Delhi approved a ₹7,300 crore programme to support rare earth magnet manufacturing.

India lacks commercial-scale facilities capable of refining and separating the full range of rare earth elements to high purity levels.

Last year, India was scouting rare earth samples from neighbouring Myanmar with the assistance of a powerful rebel group, Reuters reported.

IREL is also in talks with Japanese and South Korean companies on plans to manufacture rare earth magnets commercially, Reuters reported last year. —REUTERS

STATE BANK OF INDIA, HLC, Rajarhat (16822)

BENCHMARK, Near CITY CENTRE-41 Santosh Chamber, Block-A, 2nd Floor
Rajarhat New Town, Bypass Road, Hoopara P.O.: Sbiaria, Kol-700161
Phone No.: (033) 2572 6010, E-mail id: ipa@sbicoi.in

NOTICE U/S 13(2) OF THE SARFAESI ACT, 2002

A notice is hereby given that the following Borrower have defaulted in the repayment of principal and interest of the credit facilities obtained by him from the Bank and the same have been classified as Non Performing Assets (NPA). The notices were issued to him under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on his last known addresses, but he may have not been duly served and as such he is hereby informed by way of this notice.

Sl. No.	Name of the Borrower /Partner/Guarantor & Legal Heir with Addresses	Description of Property Mortgaged by deposit of title Deed	Date of Notice	Date of NPA	Amount outstanding (As on the date of notice)
1.	Mr. TAPAN KUMAR BHAKTA S/O LATE KALIPADA BHAKTA CHANDIBERIA, J.L. NO-15, HOLDING NO-RG/AS/131, BLOCK CC, WARD NO-31, RAJARHAT-GOPALPUR MUNICIPALITY, P.S-RAJARHAT, DIST NORTH 24 PARGANAS, PIN-700102. Also at: ANANDA PALLY, CHANDIBERIA, KESTOPUR, GOURANGANAGAR, NEAR POWER HOUSE, NEWTOWN, KOLKATA-700102 Account No: 67154574619 (HOME LOAN) & 67146966403 (HOME LOAN) Branch Name: Salt Lake AC Block Branch	PART I Nature of Charge: NIL PART II Description of Property mortgaged by deposit of title Deed: ALL THAT A PIECE AND PARCEL OF Shali land measuring 1 Cottah 8 Chittacks at Mouza -Chandiberia, J.L. No.15, Re.Sa.No.176, Touzi Nos. 3, 160 & 162, R.S. Khatian No. 32, L.R.Khatian No. 398, R.S. + L.R.Dag No. 270, (out of 1 acre 22 dec.) with easement rights, egress, ingress and passages and other facilities. Title Deed Registered in Book- 1, CD Volume number 10, Page from 12271 to 12286, being No 10154 for the year 2009, The Property stands in the name of Mr. Tapan Bhakta S/O- Late Kalipada Bhakta Property Buth Bounded By:-North-R.S. Dag No. 270(P); South-Tapan Mondal; East-Ashima Mondal; West-10'ft Wide Common Passage	17.04.2026	28.03.2025	Rs. 1, 04, 154. 62 (Rupees One Lakh Four Thousand One Hundred Fifty Four and Paise Sixty Two Only) as on 17.04.2026 You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges, etc.

The steps are being taken for substituted service of notice. The above Borrower(s)/Guarantor(s)/Legal Heirs are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

We invite your attention to the provisions of sub-section (8) of Section 13 of the SARFAESI Act which speaks about the time available to the borrower/guarantor to redeem the secured assets.
[Earlier issued 13(2) Notice of SARFAESI Act, 2002 stands cancelled]

Date : 17.06.2026 Place : Kolkata Authorised officer
State Bank of India

DALMIA BHARAT SUGAR AND INDUSTRIES LIMITED

(CIN: L15100TN1951PLC000640)

Registered Office: Dalmiapuram, Dist. Barachhampalli, TN 621651 IN
Corporate Office: 4th floor, Hansalaya Building, 15, Tiruchirappalli Road, New Delhi 110001
Phone No.: 011 23465100; E-mail – sec.corp@dalmiasugar.com Website: www.dalmiasugar.com

Notice

Notice is hereby given that the 74th Annual General Meeting ("AGM") of the Shareholders of the Company will be held on Friday, July 10, 2026 at 11.00 a.m. through Video Conference or Other Audio Video Means ("VC/OAVM") for transacting the business as stated in the AGM Notice dated May 26, 2026. The AGM Notice and the Annual Report has been sent to all the Shareholders electronically on June 16, 2026 at their registered email Id.A letter providing the web-link, including the exact path, where the Annual Report is available has been sent to all those shareholder(s) who have not registered their e-mail address(es) either with the Company or with any depository.

The Company is providing the facility to cast vote by electronic mode through National Securities Depository Limited ("NSDL") on all resolutions set out in Notice dated May 26, 2026 in terms of Section 108 of the Companies Act, 2013, read with rules thereunder. The details of the facility are given here under:

- Date of completion of electronic dispatch of the AGM notice: June 16, 2026.
- Date and time of commencement of remote e-voting: Tuesday, July 07, 2026 (9.00 a.m. IST).
- Date and time of end of remote e-voting: Thursday, July 09, 2026 (5.00 p.m. IST).
- Remote e-voting by electronic mode shall not be allowed, July 07, 2026 5:00 p.m. IST on July 09, 2026.
- The cut-off date as on which the voting of Shareholders shall be reckoned: Friday, July 03, 2026.
- In case a person becomes a Shareholder of the Company after the dispatch of AGM Notice but on or before the cut-off date, i.e., July 03, 2026, the Shareholder may obtain the login ID and password by sending a request at evoting@nsdl.com or to the Company/RTA. However, if he / she is already registered with NSDL for remote e-voting then he /she can use his / her existing User ID and password for casting the vote.
- The Shareholders who have casted their vote through the remote e-voting facility may participate in the AGM but shall not be allowed to vote again at the AGM. Shareholder who could not vote through remote e-voting may do the e-voting at the AGM. The Shareholders whose names are recorded in the Register of Members or in the list of beneficial holders provided by depositories as on the cut-off date are only entitled to avail the facility of remote e-voting or e-voting at the AGM.
- The Shareholder having casted the vote on a resolution one shall not be allowed to cast it subsequently or cast the vote again.
- Shareholders who have not registered their e-mail address may temporarily get their e-mail address and mobile number registered by sending a request at sec.corp@dalmiasugar.com / evoting@nsdl.com. In case of any queries, Shareholder may write to sec.corp@dalmiasugar.com.
- The Shareholders holding shares in dematerialized mode are requested to register their email address(s) and mobile number(s) with their depository participants. Shareholders holding shares in physical mode are requested to update their email address(s) and mobile number(s) with the Company's Registrar and Share Transfer Agent, KFIn Technologies Limited by sending an email at einward.ris@kfintech.com and with the Company Secretary at sec.corp@dalmiasugar.com.
- The Notice of the AGM, along with the procedure for remote e-voting, has been sent to all the Shareholders electronically and the same is also available on the website of the Company at www.dalmiasugar.com and on the website of NSDL at www.evoting.nsd.com and website of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com
- The Company has appointed Vikas Gera & Associates, Prallay Company Secretaries, New Delhi as the Scrutinizer for the remote e-voting as well as the e-voting during the AGM.
- For any further queries/grievances/concerns relating to e-voting, you may refer Frequently Asked Question (FAQs) and e-voting User Manual for Shareholders at www.evoting.nsd.com or contact NSDL at Tel No. 022 - 4886 7000 or Ms. Rachna Goria, Company Secretary, at 4th Floor, Hansalaya Building, 15, Barakhamba Road, New Delhi-110001 at Tel No.:011-23465100 Email:sec.corp@dalmiasugar.com.

For Dalmia Bharat Sugar and Industries Limited
Sd/-
Rachna Goria
Company Secretary
Membership No. –FCS6741

Place: New Delhi
Date: June 16, 2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR JALDHKA COLD STORAGE PRIVATE LIMITED (OPERATING IN AGRO, TRANSPORT AND LOGISTICS AT WEST BENGAL (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S JALDHKA COLD STORAGE PRIVATE LIMITED. with PAN: AABCJ4185F & CIN: U45206WB1997PTC084940
2. Address of the registered office	G. T. Road, Pandua Hooghly Pandua - 712149, West Bengal
3. URL of website	NA
4. Details of place where majority of fixed assets are located	G. T. Road, Pandua Hooghly - 712149, West Bengal
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	4,89,90,895/- as per the Balance Sheet of FY 2024-2025
7. Number of employees/ workmen	0
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same may be obtained by emailing the undersigned, following which it shall be provided by the RP via email.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same may be obtained by emailing the undersigned, following which it shall be provided by the RP via email.
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13. Date of issue of final list of prospective resolution applicants	26.07.2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31.07.2026
15. Last date for submission of resolution plans	30.08.2026
16. Process email id to submit Expression of Interest	cirp.jcspttd2026@gmail.com
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Accordingly, the Resolution Professional is issuing the present Form G for inviting two separate Expressions of Interest ("EOIs"): (i) one EOI in respect of the Corporate Debtor excluding the Residential Flats and the aforesaid auctioned assets; and (ii) another EOI in respect of the Residential Flats of the Corporate Debtor, in accordance with Regulation 36A(1A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.	
It is further clarified that a single Prospective Resolution Applicant may submit EOIs for both categories, or separately applicants that independently submit EOIs for either category, as the case may be.	
It is pertinent to mention that Form G in respect of M/s Jaldhka Cold Storage Private Limited was earlier issued on 01.06.2026. The present Form G is being issued consequent upon the extension of timelines and shall be read in continuation of the earlier Form G dated 01.06.2026.	
SD/- Chandradeep Kumar Resolution Professional IBBI/IPA-002/IP-N01331/2025-26/14570 AFA VALID UPTO 31.12.2026 Registered Address: Shahari, Parwalpur, Nalanda, Bihar-803114 A-1/228, Basement, Safdarjung Enclave, New Delhi-110029 For Jaldhka Cold Storage Private Limited Process Email: cirp.jcspttd2026@gmail.com Registered Email ID: ip.chandradeep2025@gmail.com	
Date: 17.06.2026 Place: New Delhi	

भारतीय कंटेनर निगम लिमिटेड

CONTAINER CORPORATION OF INDIA LTD.

(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)
(A Navratna Company)

ICD, Tughlakabad, New Delhi – 110 020

PUBLIC AUCTION/TENDER NOTICE

DISPOSAL OF UNCLEARED/UNCLAIMED IMPORTED CARGO THROUGH E-AUCTION

Container Corporation of India Ltd. shall be auctioning scrap items, empty damage containers and unclaimed/uncleared imported cargo landed at the terminals of Area 1 and Area-IV those containers arrived on or before 31.12.2025 through e-auction on 30.06.2026 on "AS IS WHERE IS BASIS". All details along with Terms & Conditions of commerce sale & cargo details will be available on www.concordia.co.in & www.mstcccommerce.com w.e.f. 17.06.2026. All importers including Government Undertakings/Departments whose containers/goods are lying unclaimed/uncleared and falling in the said list uploaded in website at respective terminals, because of any dispute, stay by Court/Tribunal/other or any such reason may accordingly inform the concerned Area Head at Area 1 of CONCOR as well as Commissioner of Customs of the concerned Commissionaires, and file their objections/claims regarding disposal of such goods within 7 (Seven Days) of this notice failing which the goods will be auctioned on "AS IS WHERE IS BASIS" without any further notice. For full details please log on to www.concordia.co.in & www.mstcccommerce.com Area Head, Area 1

Sl. No.	Name of the Borrower/Guarantor & Address	Designation
1	Mrs. Anamika Chatterjee W/o Mr. Pradeep Chatterjee, heir of Mr. Pradeep Chatterjee, (deceased partner of M/s Techno Travels & Guarantor)	Heir
2	Mrs. Anamika Chatterjee W/o Mr. Pradeep Chatterjee (Guarantor)	Borrower / Guarantor
3	M/s Techno Travels (Partnership Firm), 24/21, Prince Anwar Shah Road, Kolkata - 700045 Partners : Mr Pradeep Chatterjee (deceased) & Mrs. Bhabani Baidya	Guarantor

Sub : Your Dropline OD loan account A/c No. - 8197413695 with Indian Bank, A.J.C. Bose Road Branch, 119, Park Street, Kolkata - 700 016
Phone : (033) 2229 8086 / 0457 / 3269

At the request of borrower / guarantors, in the course of banking business, the following facility was sanctioned and was available by Mr. Pradeep Chatterjee & Mrs. Anamika Chatterjee.

Nature of facility (Limit)
Dropline OD under MSME LAP Scheme - Rs. 78.00 Lakhs
Both of you have executed the following documents for the purpose of securing the said facilities:

Nature of Facility	Nature of Document
1. Dropline OD under MSME LAP Scheme	Demand and Promissory Note Agreement of Hypothecation of Movables Mortgage documents Agreement of Guarantee

The repayment of the aforesaid loans was personally guaranteed by Mr. Pradeep Chatterjee S/o Jyoti Prasad Chatterjee (Partner & Guarantor), Mrs. Anamika Chatterjee W/o Mr. Pradeep Chatterjee (Guarantor) & M/s Techno Travels (Partnership Firm) 24/21, Prince Anwar Shah Road, Kolkata - 700 045 by executing Agreement for Guarantee, dated 01.12.2025. The repayment of the said loans is secured by mortgage / of property(ies) as follows :

Property 01 :
Equitable Mortgage of All That Piece and Parcel of a Residential Flat No. - C1 on 3rd Floor at South-West side (consisting of 1 Bed Room, 1 Drawing Room, 1 Dining-cum-Kitchen, 2 Toilets, 1 Loft and 1 Balcony) measuring 626 sq.ft. Super Built area Up more or less with undivided proportionate share in land and in common parts portions facilities and amenities in G+3 storied building named "KRISHNALAYA" constructed over 2 Cottahs 12 Chittacks 35 sq.ft. land at Premises No. - 60/61, Haripada Dutta Lane, Ward No. - 94, Near Tollygunge Cemetery, P.O. - Tollygunge, P.S. - Jadavpur under Kolkata Municipal Corporation, A.D.S.R. - Alipore, Dist. - South 24 Prgns., Pin - 700033, Mouza - Chandapur, J.L. No. - 41, Plot No. - 6, C.S. Dag No. - 974, 978, CS Khatian No. - 125, 126, Touzi No. - 56, Joint Ownership by :

(i) Sri Pradeep Chatterjee, S/o Sri Jyoti Prasad Chatterjee.
(ii) Smt. Anamika Chatterjee, W/o Sri Pradeep Chatterjee.
both resident of Residing at, 60/61, Haripada Dutta Lane, P.S. - Jadavpur, Kolkata - 700033. Deed of Conveyance dated 06.02.2019 registered at A.D.S.R. Alipore, South 24 Parganas recorded in Book-I, Vol No. - 1605-2019, Page from 25485 to 25519, Being No. - 16050692 of 2019.

Property 02 :
Equitable Mortgage of All That Piece and Parcel of a Residential Flat No. - C2 on 3rd Floor at North-East side (consisting of 1 Bed Room, 1 Drawing Room, 1 Dining-cum-Kitchen, 2 Toilets, 1 Loft and 1 balcony) measuring 626 sq.ft. Super Built area Up more or less with undivided proportionate share in land and in common parts portions facilities and amenities in G+3 storied building named "KRISHNALAYA" constructed over 2 Cottahs 12 Chittacks 35 Sq. Ft. land at Premises No. - 60/61, Haripada Dutta Lane, Ward No. - 94, Near Tollygunge Cemetery, P.O. - Tollygunge, P.S. - Jadavpur under Kolkata Municipal Corporation, A.D.S.R. - Alipore, Dist. - South 24 Prgns., Pin - 700033, Mouza - Chandapur, J.L. No. - 41, Plot No. - 6, CS Dag No. - 974, 978, CS Khatian No. - 125, 126, Touzi No. - 56, Ownership by :

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(ii) Smt. Anamika Chatterjee, W/o Sri Pradeep Chatterjee.
both resident of Residing at, 60/61, Haripada Dutta Lane, P.S. - Jadavpur, Kolkata - 700033. Deed of Conveyance dated 06.02.2019 registered at A.D.S.R. Alipore, South 24 Parganas recorded in Book-I, Vol No. 1605-2019, Page from 2456 to 2491, Being No. - 160508284 of 2018.

Property 03 :
Equitable Mortgage of All That Piece and Parcel of a Residential Flat No. - C2 on 3rd Floor at North-East side (consisting of 1 Bed Room, 1 Drawing Room, 1 Dining-cum-Kitchen, 2 Toilets, 1 Loft and 1 balcony) measuring 626 sq.ft. Super Built area Up more or less with undivided proportionate share in land and in common parts portions facilities and amenities in G+3 storied building named "KRISHNALAYA" constructed over 2 Cottahs 12 Chittacks 35 sq.ft. land at Premises No. - 60/61, Haripada Dutta Lane, Ward No. - 94, Near Tollygunge Cemetery, P.O. - Tollygunge, P.S. - Jadavpur under Kolkata Municipal Corporation, A.D.S.R. - Alipore, Dist. - South 24 Prgns., Pin - 700033, Mouza - Chandapur, J.L. No. - 41, Plot No. - 6, CS Dag No. - 974, 978, CS Khatian No. - 125, 126, Touzi No. - 56, Ownership by :

(i) Sri Pradeep Chatterjee, S/o Sri Jyoti Prasad Chatterjee.
(ii) Smt. Anamika Chatterjee, W/o Sri Pradeep Chatterjee.
both resident of Residing at, 60/61, Haripada Dutta Lane, P.S. - Jadavpur, Kolkata - 700033. Deed of Conveyance dated 06.02.2019 registered at A.D.S.R. Alipore, South 24 Parganas recorded in Book-I, Vol No. 1605-2019, Page from 2456 to 2491, Being No. - 160508284 of 2018.

Property 04 :
Equitable Mortgage of All That Piece and Parcel of a Residential Flat No. - C2 on 3rd Floor at North-East side (consisting of 1 Bed Room, 1 Drawing Room, 1 Dining-cum-Kitchen, 2 Toilets, 1 Loft and 1 balcony) measuring 626 sq.ft. Super Built area Up more or less with undivided proportionate share in land and in common parts portions facilities and amenities in G+3 storied building named "KRISHNALAYA" constructed over 2 Cottahs 12 Chittacks 35 sq.ft. land at Premises No. - 60/61, Haripada Dutta Lane, Ward No. - 94, Near Tollygunge Cemetery, P.O. - Tollygunge, P.S. - Jadavpur under Kolkata Municipal Corporation, A.D.S.R. - Alipore, Dist. - South 24 Prgns., Pin - 700033, Mouza - Chandapur, J.L. No. - 41, Plot No. - 6, CS Dag No. - 974, 978, CS Khatian No. - 125, 126, Touzi No. - 56, Ownership by :

(i) Sri Pradeep Chatterjee, S/o Sri Jyoti Prasad Chatterjee.
(ii) Smt. Anamika Chatterjee, W/o Sri Pradeep Chatterjee.
both resident of Residing at, 60/61, Haripada Dutta Lane, P.S. - Jadavpur, Kolkata - 700033. Deed of Conveyance dated 06.02.2019 registered at A.D.S.R. Alipore, South 24 Parganas recorded in Book-I, Vol No. 1605-2019, Page from 25485 to 25519, Being No. - 16050692 of 2019.

Property 05 :
Equitable Mortgage of All That Piece and Parcel of a Residential Flat No. - C1 on 3rd Floor at South-West side (consisting of 1 Bed Room, 1 Drawing Room, 1 Dining-cum-Kitchen, 2 Toilets, 1 Loft and 1 Balcony) measuring 626 sq.ft. Super Built area Up more or less with undivided proportionate share in land and in common parts portions facilities and amenities in G+3 storied building named "KRISHNALAYA" constructed over 2 Cottahs 12 Chittacks 35 sq.ft. land at Premises No. - 60/61, Haripada Dutta Lane, Ward No. - 94, Near Tollygunge Cemetery, P.O. - Tollygunge, P.S. - Jadavpur under Kolkata Municipal Corporation, A.D.S.R. - Alipore, Dist. - South 24 Prgns., Pin - 700033, Mouza - Chandapur, J.L. No. - 41, Plot No. - 6, CS Dag No. - 974, 978, CS Khatian No. - 125, 126, Touzi No. - 56, Ownership by :

